GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS LOK SABHA

UNSTARRED QUESTION NO. 733 TO BE ANSWERED ON JULY 21, 2022

NBCC's GREEN VIEW PROJECT

NO. 733. SHRI SUSHIL KUMAR SINGH:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) Whether the residents of National Buildings Construction Corporation (NBCC's) green view project have been asked to vacate the building due to poor quality of construction and if so, the details thereof;
- (b) the details of action taken by the Government against NBCC and the contractor;
- (c) the reasons for the absence of any oversight on NBCC's Green View project;
- (d) whether the final EoT (Extension of Time) certificate was granted to the contractor by Management of NBCC which led to the release of payment for shoddy work; and
- (e) If so, whether the Government proposes to take any action in this regard and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI KAUSHAL KISHORE)

(a): Yes Sir. The residents have been asked to vacate the NBCC Green View project on safety consideration as advised by Indian Institute of Technology, Delhi vide their report dated 06.10.2021.

Subsequently, NBCC appointed an expert committee comprising of two scientists each from Central Building Research Institute (CBRI), Roorkee and Indian Institute of Technology (IIT), Roorkee. The decision of NBCC (India) Ltd. asking residents to vacate NBCC Green View project was reaffirmed by the Expert Committee. The report of the Expert Committee also concluded that "the building structures in their current condition are unsafe for any habitation. Therefore, it is recommended that the present structures, highly contaminated with chlorides, may be dismantled/demolished."

(b): In view of the complaints received from various homebuyers etc., Central Vigilance Commission (Chief Technical Examiner) conducted a technical examination of the project and based on their findings, 03 board level and 07 below board level executives of NBCC have been issued charge sheets.

NBCC has taken following actions against the contractors:

- I. M/s Supreme Infrastructure India Limited (SIIL) and M/s Ramacivil India Construction Pvt Ltd. (RICPL) have been placed on Holiday List (i.e.blacklisted from participating in future tenders). Consultant of the project M/s Behal Joshi and Third Party Quality Agency (TPQA) M/s TUV SUD have also been placed on Holiday List.
- II. Bank guarantees and dues amounting to Rs. 75.35 crores of M/s RICPL have been en-cashed / withheld from all their running and completed projects in NBCC.
- III. All the running projects of M/s RICPL with NBCC have been terminated.
- (c): NBCC has adequate quality control mechanism in place. However, in this case, poor quality work by the contractor & non-observance of laid down quality assurance protocols by the concerned officials are the main reasons for lapses in this case.
- (d): Final Extension of Time (EoT) to both the contractors i.e. M/s Supreme Infrastructure India Limited and M/s Ramacivil India Construction Pvt. Ltd. has been granted with levy of maximum 'compensation for delay' in terms of the contract. Final bills of both the contractors have not been released.
- (e): Disciplinary action has been initiated against 04 (four) officials of NBCC (India) Ltd. for not levying 'compensation for delay' in the case of M/s Supreme Infrastructure India Limited in terms of the contract agreement at the time of the termination of their contract.
